

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-570(PB)/2017**

**IN THE MATTER OF:**

Seatel Electronics (India) Pvt. Ltd.

.... Applicant/Petitioner

**Order under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Petitioner/Applicant :

For the Respondent :

**ORDER**

In pursuance of last order an affidavit by Mr. Pankaj Sharma, one of the Director of the company has been filed showing the details of various properties. The details of those properties are as under:-

IMMOVABLE PROPERTY BELONGING TO	DESCRIPTION & LOCATION OF THE IMMOVABLE PROPERTY	NAME OF FINANCIAL CREDITOR IN WHOSE FAVOUR THE EQUITABLE MORTGAGE IS CREATED	PRESENT STATUS OF ACTUAL POSSESSION
SEATEL ELECTRONICS (INDIA) PVT. LTD.	PLOT NO. 12, SCHEME NO. 10 (CHOUDHARY COLONY) KESHOPURA, AJMER ROAD, JAIPUR	INDIA BULLS FINANCE LIMITED	ACTUAL POSSESSION IS WITH THE CORPORATE DEBTOR COMPANY THROUGH ITS DIRECTOR PANKAJ SHARMA
PANKAJ	13-B, ACHROL	STATE BANK	ACTUAL

SHARMA, HEMLATA SHARMA, GOPAL KISHAN SHARMA	HOUSE, CIVIL LINES, JAIPUR	OF INDIA	POSSESSION IS WITH PANKAJ SHARMA, HEMLATA SHARMA, GOPAL KISHAN SHARMA
SMT. PRATIBHA SHARMA & PANKAJ SHARMA	SHOP NO. 33, AMBABARI SHOPPING COMPLEX, AMBABARI JAIPUR	STATE BANK OF INDIA	ACTUAL POSSESSION IS WITH SMT. PRATIBHA SHARMA & PANKAJ SHARMA
MR. PANKAJ SHARMA	A-322, PRIME PROVINCE, GONER, JAGATPURA-JAIPUR	STATE BANK OF INDIA	ACTUAL POSSESSION IS WITH MR. PANKAJ SHARMA
SHRI PANKAJ SHARMA & SHRI NEERAJ SHARMA	AJGF-12, "BIOSCOPE MALL" ANNASAGAR CIRCULAR ROAD, AJMER	STATE BANK OF INDIA	ACTUAL POSSESSION IS WITH MS. RIYA RADHANI AS TENANT SINCE FEBURARY, 2014.
SMT. PRATIBHA SHARMA	FLAT NO. 3 (FIRST FLOOR) KALYAN NIRANJAN APARTMENT ACHROL HOUSE, CIVIL LINES, JAIPUR	STATE BANK OF INDIA	ACTUAL POSSESSION IS WITH SMT. PRATIBHA SHARMA
SMT. HEMLATA SHARMA	FLAT NO. MB2/107, GROUND FLOOR, PRATAP APARTMENT PRATAP NAGAR, SANGANER, JAIPUR	INDIA BULLS FINANCE LIMITED	ACTUAL POSSESSION IS WITH SMT. HEMLATA SHARMA
SMT. PRATIBHA SHARMA	FLAT NO. A-503, FIFTH FLOOR, ALONG WITH ROOF IN BLOCK A, PLOT NO. GR-2, SHRI SUNDER SINGH	INDIA BULLS FINANCE LIMITED	ACTUAL POSSESSION IS WITH SMT. PRATIBHA SHARMA

	BHANDARI NAGAR, SWAGE FARM, SODALA, JAIPUR		
SMT. PRATIBHA SHARMA	FLAT NO. 304, THIRD FLOOR, AT MOHAKRESIDENCY, PLOT NO. C-651 & C-652, SCHEME NO. 4-C, VILLAGE MACHEDA, CHOMU ROAD, SIKAR ROAD, JAIPUR	INDIA BULLS FINANCE LIMITED	ACTUAL POSSESSION IS WITH SMT. PRATIBHA SHARMA

In order to protect the secured assets, we direct the petitioner to restrain from alienating or creating any charge or encumbrance of any type or renting anyone of them with regard to the aforesaid properties till the final disposal of the petition.

Notice to show cause to the respondents returnable on 09.01.2018 be issued as to why the petition be not admitted triggering the insolvency process in respect of the petitioner company.

Process dasti.

List for further consideration on 09.01.2018.

*Sd/-*  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

*Sd/-*  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

18.12.2017  
VINEET